GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2174
ANSWERED ON:11.03.2013
WELFARE OF CONSTRUCTION WORKERS
Dhruvanarayana Shri R. ;Gandhi Smt. Maneka Sanjay;Gulshan Smt. Paramjit Kaur;Krishnaswamy Shri M.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the steps taken by the Government to implement the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1966;
- (b) whether the Government has collected Rs. 350 crores for the welfare of the labourers engaged in construction under the said Act;
- (c)if so, the details thereof;
- (d)the number of labourers who have been benefited from the said amount during the last three years and the current year;
- (e) whether the construction workers have been kept out of the Provident Fund List; and
- (f)if so, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) to (d): A statement is annexed.
- (e): No, Madam.
- (f): Does not arise.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.2174 FOR 11.03.2013 BY SHRIMATI PARAMJIT KAUR GULSHAN: SHRIMATI MANEKA GANDHI: SHRI DHRUVA NARAYANA: SHRI M. KRISHNASSWAMY REGARDING WELFARE OF CONSTRUCTION WORKERS.

- (a): The Central Government has framed Building and Other Construction Workers (RECS) Central Rules, 1998, constituted Central Advisory Committee, notified appointment of Director General (Inspection) under the Act. The Union Government has been issuing instructions to the States for speedy and proper implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 from time to time at appropriate levels. Instructions were issued under section 60 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 by the Union Secretary (Labour & Employment) on 27.09.2010. Union Minister of Labour & Employment has also written to the Chief Ministers of the States/UTs in April, 2010 and recently on 5th June, 2012 requesting them to take steps for collecting and utilizing cess and implementing the Acts. Union Secretary (Labour & Employment) has also written to Chief Secretaries of the States/UTs on 29th June, 2012 suggesting, inter-alia, to take steps for accelerating registration of workers, drawing out strategies for implementing model schemes of the Central Government and utilizing welfare funds for vocational training and skill development of the construction workers and their children.
- (b) to (d): As per the Building and Other Construction Workers(Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Worker Welfare Board constitutes a fund called Building and Other Construction Workers Welfare Fund. The main source of the fund is cess @ 1% of the construction cost collected by State Governments which is transferred to the Boards as provided in the Building and Other Construction Workers Cess Act, 1996. As per the information received from State Governments, the total amount collected as construction cess as on 30.09.2012 is Rs. 7057.29 Crore, out of which Rs. 1009 Crore has been utilised for welfare of construction workers.

The detail about the number of labourers who have been benefitted from the said amount during the last three years and the current year is not maintained at Central level.